

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4099
ANSWERED ON:18.12.2012
EXEMPTION TO IMPORTED EDIBLE OIL
Singh Shri Pashupati Nath

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government proposes to exempt the imported edible oil from the ambit of the stocking norms/restrictions under the Essential Commodities Act, 1955; and

(b) if so, the details thereof and the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(PROF. K. V. THOMAS)

(a):Imported edible oil has already been exempted from the stock holding limits vide central order issued by the Government under the Essential Commodities Act 1955.

(b):The Central Order No. S.O.654(E) dated 30.03.2011 (Annexure-I) on stock holding limits states as under

" if a wholesaler or retailer or dealer is able to demonstrate that part of his stocks in respect of pulses, paddy , rice, edible oils and edible oilseeds are sourced from imports, then they shall be excluded for the purpose of calculation of stock limits".

The validity of this exemption with respect to imported edible oil has been extended upto 30.9.2013.